

LIR No. 6253/16

Chandan Rai vs. M/s Nokia India P Ltd. & Anr.

04.08.2020

Present: None for the workman.

None for management no.1, 2 and 3.

The matter was earlier fixed for 04.05.2020 for service of the management no.1 and 2 and also for filing of rejoinder to the written statement of management No.3

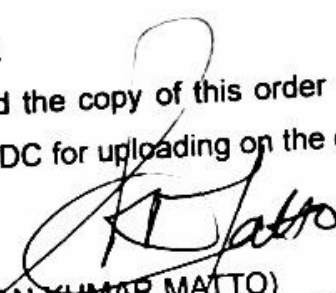
In view of spreading of pandemic covid 19, the matter was fixed for today i.e. in the enblocked date. Today, no one has appeared through video conference.

The workman is directed to file email addresses or whatsapp numbers of the management No.1 and 2 alongwith complete set of documents within 10 days from today. So, that the notices to the management No.1 and 2 may be served and on filing of the same, the notices are ordered to be issued to the management No.1 and 2.

The matter stands adjourned for service of the management No.1 and 2 and also for filing of rejoinder to the written statement of management No.3.

To come up on 27.10.2020.

Ahmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
04.08.2020

Present: None for the workman.
None for management no.1 and 2.

--2--

Sh. Arun Mehta, AR for the management no.3.

At this stage, Sh. Arun Mehta, AR for the management no.3 has appeared through video conference and submitted that management no.3 has instructed him to withdraw his letter of authority in the present case. Separate statement of Sh. Arun Mehta to this effect has been recorded through video conference, which is as under:

*Statement of Sh. Arun Mehta, AR for the management No. 3 i.e. M/s Vijayant Facilities Services Pvt. Ltd.

On SA

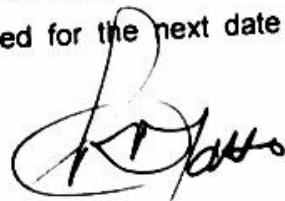
I am the Authorized Representative of the Management no.3, namely Vijayant Facilities Services Pvt. Ltd. I have instructed by my client to withdraw my letter of authority on behalf of it. The Email Address of my client is v.chadha@apsecurities.com and its mobile phone number is 9810364524. So, I may be allowed to withdraw my letter of authority. I am sending my this statement through email. I undertake to file hard copy of this statement in the court on resumption of physical court.

RO & AC
Sd/-

Sd/-
(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
04 08 2020*

In view of the statement of Sh. Arun Mehta, AR of the management No.3 recorded through video conference, he is allowed to withdraw his letter of authority on behalf of the management no.3. He is bound to file the hard copy of the statement in the court on resumption of physical court.

In view of the same, the notice to the management no.3 on its mobile phone number and also on its email address as given by Sh. Arun Mehta is ordered to be issued for the next date of hearing 27.10.2020.



P.O. C IX
Rouse Avenue Courts
New DELHI
4/8/20

--1--

LIR No. 5172/16

Narender Kumar Rai vs. M/s Nokia India P Ltd. & Anr.

04.08.2020

Present: None for the workman.
None for management no.1, 2 and 3.

The matter was earlier fixed for 04.05.2020 for service of the management no.1 and 2 and also for filing of rejoinder to the written statement of management No.3

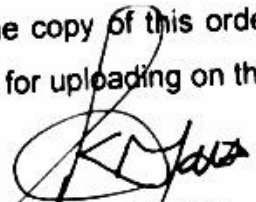
In view of spreading of pandemic covid 19, the matter was fixed for today i.e. in the enblocked date. Today, no one has appeared through video conference.

The workman is directed to file email addresses or whatsapp numbers of the management No.1 and 2 alongwith complete set of documents within 10 days from today. So, that the notices to the management No.1 and 2 may be served and on filing of the same, the notices are ordered to be issued to the management No.1 and 2.

The matter stands adjourned for service of the management No.1 and 2 and also for filing of rejoinder to the written statement of management No.3.

To come up on 27.10.2020.

Ahmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
04.08.2020

At 11 a.m.

Present: None for the workman.

None for management no.1 and 2.

-2-

Sh. Arun Mehta, AR for the management no.3.

At this stage, Sh. Arun Mehta, AR for the management no.3 has appeared through video conference and submitted that management no.3 has instructed him to withdraw his letter of authority in the present case. Separate statement of Sh. Arun Mehta to this effect has been recorded through video conference, which is as under:

*Statement of Sh. Arun Mehta, AR for the management No. 3 i.e. M/s Vijayant Facilities Services Pvt. Ltd

On SA

I am the Authorized Representative of the Management no.3, namely Vijayant Facilities Services Pvt. Ltd. I have instructed by my client to withdraw my letter of authority on behalf of it. The Email Address of my client is v.chadha@apsecuntas.com and its mobile phone number is 9810364524. So, I may be allowed to withdraw my letter of authority. I am sending my this statement through email. I undertake to file hard copy of this statement in the court on resumption of physical court.

RO & AC
Sd/-

Sd/-
(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
04 08 2020

In view of the statement of Sh. Arun Mehta, AR of the management No.3 recorded through video conference, he is allowed to withdraw his letter of authority on behalf of the management no.3. He is bound to file the hard copy of the statement in the court on resumption of physical court.

In view of the same, the notice to the management no.3 on its mobile phone number and also on its email address as given by Sh. Arun Mehta is ordered to be issued for the next date of hearing 27.10.2020.



P.O.L.C IX
Rouse Avenue Courts
New Delhi
4/8/20



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
04.08.2020

-1-

LIR No. 6014/16
Saroj Jha vs. M/s Nokia India P Ltd. & Anr.

04.08.2020

Present: None for the workman.
None for management no.1, 2 and 3.

The matter was earlier fixed for 04.05.2020 for service of the management no.1 and 2 and also for filing of rejoinder to the written statement of management No.3

In view of spreading of pandemic covid 19, the matter was fixed for today i.e. in the enblocked date. Today, no one has appeared through video conference.

The workman is directed to file email addresses or whatsapp numbers of the management No.1 and 2 alongwith complete set of documents within 10 days from today. So, that the notices to the management No.1 and 2 may be served and on filing of the same, the notices are ordered to be issued to the management No.1 and 2.

The matter stands adjourned for service of the management No.1 and 2 and also for filing of rejoinder to the written statement of management No.3.

To come up on 27.10.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



REDMI NOTE 5 PRO
MI DUAL CAMERA



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
04.08.2020

At 11 a.m.

Present: None for the workman.
None for management no.1 and 2.

--2--

Sh. Arun Mehta, AR for the management no.3.

At this stage, Sh. Arun Mehta, AR for the management no.3 has appeared through video conference and submitted that management no.3 has instructed him to withdraw his letter of authority in the present case. Separate statement of Sh. Arun Mehta to this effect has been recorded through video conference, which is as under:

*Statement of Sh. Arun Mehta, AR for the management No. 3 i.e. M/s Vijayant Facilities Services Pvt. Ltd.

On SA

I am the Authorized Representative of the Management no 3, namely Vijayant Facilities Services Pvt. Ltd I have instructed by my client to withdraw my letter of authority on behalf of it. The Email Address of my client is v.chadha@apsecuntas.com and its mobile phone number is 9810364524 So. I may be allowed to withdrawn my letter of authority I am sending my this statement through email I undertake to file hard copy of this statement in the court on resumption of physical court.

RO & AC
Sd/-

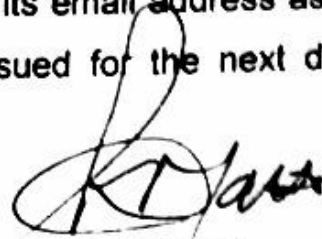
Sd/-
(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
04 08 2020*

In view of the statement of Sh. Arun Mehta, AR of the management No.3 recorded through video conference, he is allowed to withdraw his letter of authority on behalf of the management no.3. He is bound to file the hard copy of the statement in the court on resumption of physical court.

In view of the same, the notice to the management no.3

REDMI NOTE 5 PRO
MI DUAL CAMERA

on its mobile phone number and also on its email address as given by Sh. Arun Mehta is ordered to be issued for the next date of hearing 27.10.2020.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
04.08.2020

LIR No. 2523/19
Sikander Sav @ Gupta vs. M/s Paul Components Pvt. Ltd. & Ors.

04.08.2020

Present: None for the parties.

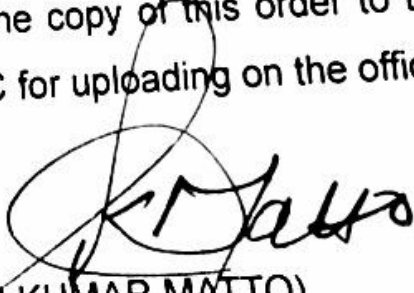
The matter was fixed for the service of the managements. Earlier notice issued to the management no.3 was received back with the report served but the matter could not be taken up on 04.04.2020 in view of spreading of covid 19.

The matter is fixed for today in the enblocked date. No one has appeared on behalf of any of the parties through video conference, in view of spreading of pandemic covid 19.

Accordingly, fresh notices are ordered to be issued to the managements on filing of email address and mobile phone numbers of the managements by the workman within 10 days from today so that the management may be served through email and whatsapps for the next date of hearing.

To come up on 21.10.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
04.08.2020

LIR No. 2514/19
Dharamvir vs. M/s Paul Components Pvt. Ltd. & Ors.

04.08.2020

Present: None for the parties.

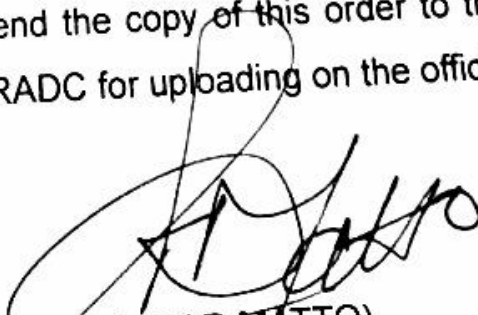
The matter was fixed for the service of the managements. Earlier notice issued to the management no.3 was received back with the report served but the matter could not be taken up on 04.04.2020 in view of spreading of covid 19.

The matter is fixed for today in the enblocked date. No one has appeared on behalf of any of the parties through video conference, in view of spreading of pandemic covid 19.

Accordingly, fresh notices are ordered to be issued to the managements on filing of email address and mobile phone numbers of the managements by the workman within 10 days from today so that the management may be served through email and whatsapps for the next date of hearing.

To come up on 21.10.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
04.08.2020

LIR No. 2517/19

Ramu vs. M/s Paul Components Pvt. Ltd. & Ors.

04.08.2020

Present: None for the parties.

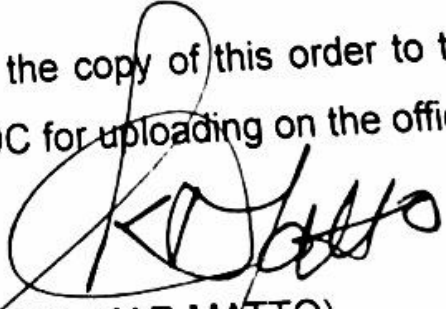
The matter was fixed for the service of the managements. Earlier notice issued to the management no.3 was received back with the report served but the matter could not be taken up on 04.04.2020 in view of spreading of covid 19.

The matter is fixed for today in the enblocked date. No one has appeared on behalf of any of the parties through video conference, in view of spreading of pandemic covid 19.

Accordingly, fresh notices are ordered to be issued to the managements on filing of email address and mobile phone numbers of the managements by the workman within 10 days from today so that the management may be served through email and whatsapps for the next date of hearing.

To come up on 21.10.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
04.08.2020

LIR No. 2515/19
Rajan Kumar vs. M/s Paul Components Pvt. Ltd. & Ors.

04.08.2020

Present: None for the parties.

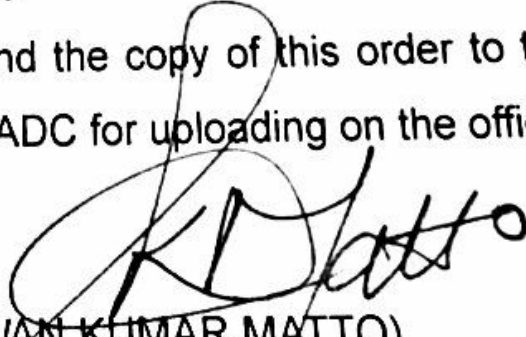
The matter was fixed for the service of the managements. Earlier notice issued to the management no.3 was received back with the report served but the matter could not be taken up on 04.04.2020 in view of spreading of covid 19.

The matter is fixed for today in the enblocked date. No one has appeared on behalf of any of the parties through video conference, in view of spreading of pandemic covid 19.

Accordingly, fresh notices are ordered to be issued to the managements on filing of email address and mobile phone numbers of the managements by the workman within 10 days from today so that the management may be served through email and whatsapps for the next date of hearing.

To come up on 21.10.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
04.08.2020

LIR No. 2521/19

Man Singh vs. M/s Paul Components Pvt. Ltd. & Ors.

04.08.2020

Present: None for the parties.

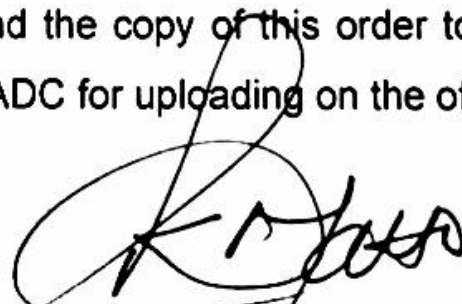
The matter was fixed for the service of the managements. Earlier notice issued to the management no.3 was received back with the report served but the matter could not be taken up on 04.04.2020 in view of spreading of covid 19.

The matter is fixed for today in the enblocked date. No one has appeared on behalf of any of the parties through video conference, in view of spreading of pandemic covid 19.

Accordingly, fresh notices are ordered to be issued to the managements on filing of email address and mobile phone numbers of the managements by the workman within 10 days from today so that the management may be served through email and whatsapps for the next date of hearing.

To come up on 21.10.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
04.08.2020

LIR No. 2518/19
Pappu Kumar Thakur vs. M/s Paul Components Pvt. Ltd. & Ors.

04.08.2020

Present: None for the parties.

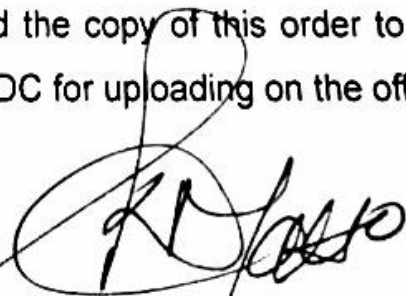
The matter was fixed for the service of the managements. Earlier notice issued to the management no.3 was received back with the report served but the matter could not be taken up on 04.04.2020 in view of spreading of covid 19.

The matter is fixed for today in the enblocked date. No one has appeared on behalf of any of the parties through video conference, in view of spreading of pandemic covid 19.

Accordingly, fresh notices are ordered to be issued to the managements on filing of email address and mobile phone numbers of the managements by the workman within 10 days from today so that the management may be served through email and whatsapps for the next date of hearing.

To come up on 21.10.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
04.08.2020

LIR No. 2519/19
Bhagwan vs. M/s Paul Components Pvt. Ltd. & Ors.

04.08.2020

Present: None for the parties.

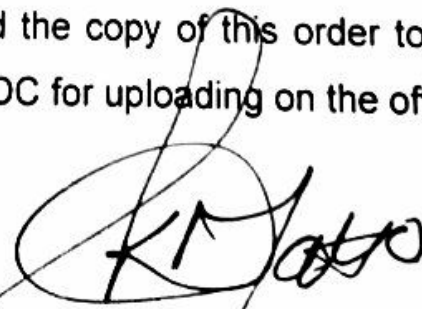
The matter was fixed for the service of the managements. Earlier notice issued to the management no.3 was received back with the report served but the matter could not be taken up on 04.04.2020 in view of spreading of covid 19.

The matter is fixed for today in the enblocked date. No one has appeared on behalf of any of the parties through video conference, in view of spreading of pandemic covid 19.

Accordingly, fresh notices are ordered to be issued to the managements on filing of email address and mobile phone numbers of the managements by the workman within 10 days from today so that the management may be served through email and whatsapps for the next date of hearing.

To come up on 21.10.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
04.08.2020

LIR No. 2520/19

Anand Kumar vs. M/s Paul Components Pvt. Ltd. & Ors.

04.08.2020

Present: None for the parties.

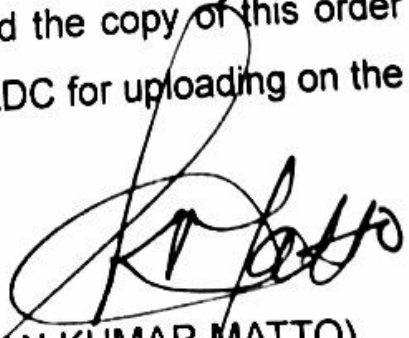
The matter was fixed for the service of the managements. Earlier notice issued to the management no.3 was received back with the report served but the matter could not be taken up on 04.04.2020 in view of spreading of covid 19.

The matter is fixed for today in the enblocked date. No one has appeared on behalf of any of the parties through video conference, in view of spreading of pandemic covid 19.

Accordingly, fresh notices are ordered to be issued to the managements on filing of email address and mobile phone numbers of the managements by the workman within 10 days from today so that the management may be served through email and whatsapps for the next date of hearing.

To come up on 21.10.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
04.08.2020

LIR No. 2522/19

Prem Singh vs. M/s Paul Components Pvt. Ltd. & Ors.

04.08.2020

Present: None for the parties.

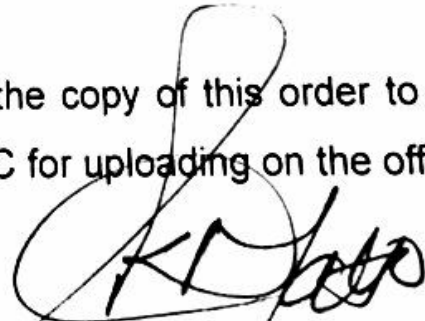
The matter was fixed for the service of the managements. Earlier notice issued to the management no.3 was received back with the report served but the matter could not be taken up on 04.04.2020 in view of spreading of covid 19.

The matter is fixed for today in the enblocked date. No one has appeared on behalf of any of the parties through video conference, in view of spreading of pandemic covid 19.

Accordingly, fresh notices are ordered to be issued to the managements on filing of email address and mobile phone numbers of the managements by the workman within 10 days from today so that the management may be served through email and whatsapps for the next date of hearing.

To come up on 21.10.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
04.08.2020

REDIRECTING
MIDIAL CAMERA



LIR No. 2516/19

Brijesh Kumar vs. M/s Paul Components Pvt. Ltd. & Ors.

04.08.2020

Present: None for the parties.

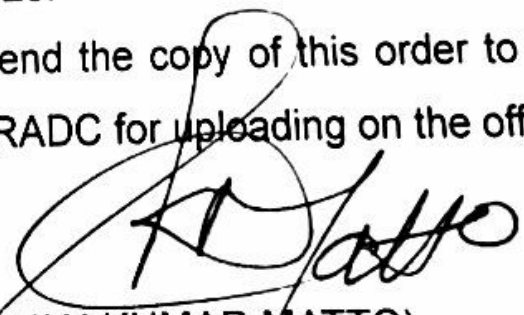
The matter was fixed for the service of the managements. Earlier notice issued to the management no.3 was received back with the report served but the matter could not be taken up on 04.04.2020 in view of spreading of covid 19.

The matter is fixed for today in the enblocked date. No one has appeared on behalf of any of the parties through video conference, in view of spreading of pandemic covid 19.

Accordingly, fresh notices are ordered to be issued to the managements on filing of email address and mobile phone numbers of the managements by the workman within 10 days from today so that the management may be served through email and whatsapps for the next date of hearing.

To come up on 21.10.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
04.08.2020

LID No. 762/16
Kailash vs Jynsons Plastic Moulders

04.08.2020
Present:-


None for the parties.
The matter is fixed for today for hearing final arguments through video

conference.

Notices issued to the ARs of the parties have been served through whatsapp, but, ARs of both the parties have not appeared through video conference to argue on the matter and on telephonic contact made by the staff of the court with the ARs of the parties, they have told that in view of some network problem they are not able to argue on the matter through video conference. So, in the interest of justice, last and final opportunity is granted to the parties to argue on the matter.

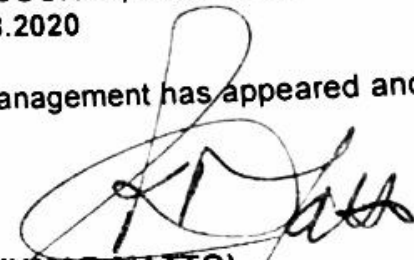
Matter stands adjourned for hearing final arguments on 07.11.2020.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER:LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
04.08.2020

At 2:28 PM.

At this stage, Sh. Ajit Kumar Singh, Id. AR of the management has appeared and requests for marking his presence, so, his presence is marked.
Put up for hearing final arguements on 07.11.2020.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER:LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
04.08.2020



LID No. 763/16
Ajay Kumar vs Jynsons Plastic Moulders

04.08.2020

Present:-

None for the parties.

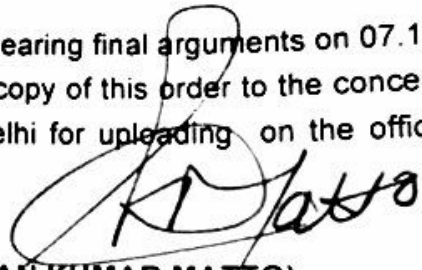
conference.

The matter is fixed for today for hearing final arguments through video

Notices issued to the ARs of the parties have been served through whatsapp, but, ARs of both the parties have not appeared through video conference to argue on the matter and on telephonic contact made by the staff of the court with the ARs of the parties, they have told that in view of some network problem they are not able to argue on the matter through video conference. So, in the interest of justice, last and final opportunity is granted to the parties to argue on the matter.

Matter stands adjourned for hearing final arguments on 07.11.2020.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

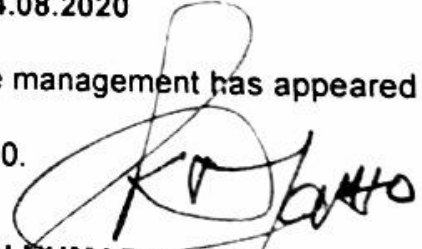


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
04.08.2020

At 2:28 PM.

At this stage, Sh. Ajit Kumar Singh, Id. AR of the management has appeared and requests for marking his presence, so, his presence is marked.

Put up for hearing final arguments on 07.11.2020.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
04.08.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

LIR No. 2845/17
Parbhudayal vs Haryana Foods and General Mills

04.08.2020

Present:-

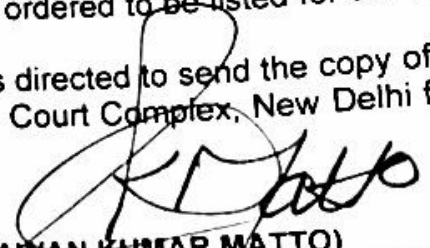
None for the parties.

The matter is fixed for today for consideration on the application filed by the workman and also for production of documents by the management, but, no one has appeared on behalf of any of the parties through video conference, in view of spreading of the pandemic COVID-19.

Accordingly, matter is ordered to be listed for the same purpose on

06.11.2020.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
04.08.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

LID No. 765/16
Kaniya Lal vs Jynsons Plastic Moulders
04.08.2020

Present:-

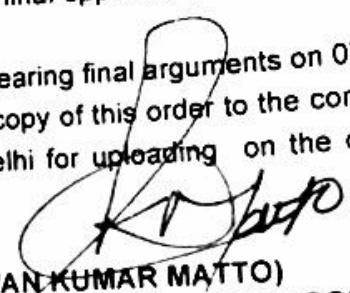
None for the parties.

The matter is fixed for today for hearing final arguments through video conference.

Notices issued to the ARs of the parties have been served through whatsapp, but, ARs of both the parties have not appeared through video conference to argue on the matter and on telephonic contact made by the staff of the court with the ARs of the parties, they have told that in view of some network problem they are not able to argue on the matter through video conference. So, in the interest of justice, last and final opportunity is granted to the parties to argue on the matter.

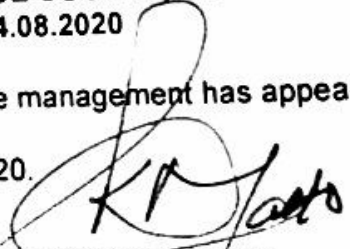
Matter stands adjourned for hearing final arguments on 07.11.2020.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
04.08.2020

At 2:29 PM.

At this stage, Sh. Ajit Kumar Singh, Id. AR of the management has appeared and requests for marking his presence, so, his presence is marked.
Put up for hearing final arguments on 07.11.2020.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
04.08.2020

LID No. 764/16
Mangruram vs Jynsons Plastic Moulders

04.08.2020

Present:-

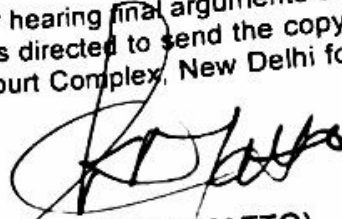
None for the parties.

The matter is fixed for today for hearing final arguments through video conference.

Notices issued to the ARs of the parties have been served through whatsapp, but, ARs of both the parties have not appeared through video conference to argue on the matter and on telephonic contact made by the staff of the court with the ARs of the parties, they have told that in view of some network problem they are not able to argue on the matter through video conference. So, in the interest of justice, last and final opportunity is granted to the parties to argue on the matter.

Matter stands adjourned for hearing final arguments on 07.11.2020.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
04.08.2020

At 2:29 PM.

At this stage, Sh. Ajit Kumar Singh, Id. AR of the management has appeared and requests for marking his presence, so, his presence is marked.
Put up for hearing final arguments on 07.11.2020.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
04.08.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

LIR No. 7244/16
Manoj Chandelkar vs. M/s International Instt.
Of Planning and Management.

04.08.2020

Present: None for the parties.

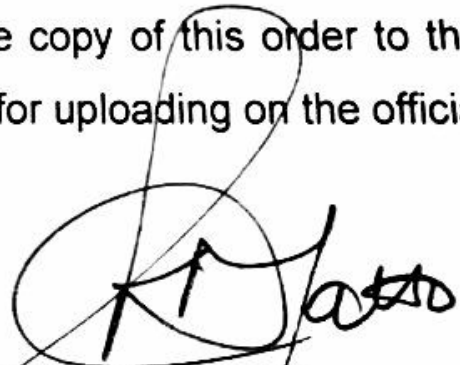
The matter was earlier fixed for 04.04.2020 for filing of rejoinder and also for framing of issues.

In view of spreading of pandemic covid 19, the matter was fixed for today i.e. in the enblocked date. Today, no one has appeared through video conference.

Ahlmad has told to the court that no rejoinder has been filed.

So, the matter is ordered to be listed on 05.09.2020 for the filing of rejoinder and for framing of issues.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
04.08.2020



REDMI NOTE 5 PRO
DUAL CAMERA

LIR No. 4151/18
Pappu vs. M/s U.S. Engineering Works

04.08.2020

Present: None for the parties.

The matter was earlier fixed for 04.05.2020 for filing of rejoinder and also for framing of issues.

In view of spreading of pandemic covid 19, the matter was fixed for today i.e. in the enblocked date. Today, no one has appeared through video conference.

Ahlmad has told to the court that no rejoinder has been filed.

So, the matter is ordered to be listed on 07.09.2020 for the filing of rejoinder and for framing of issues.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
04.08.2020

LIR No. 1410/19

Mukesh Kumar vs. M/s Sikand Standley Enterprises Pvt. Ltd.

04.08.2020

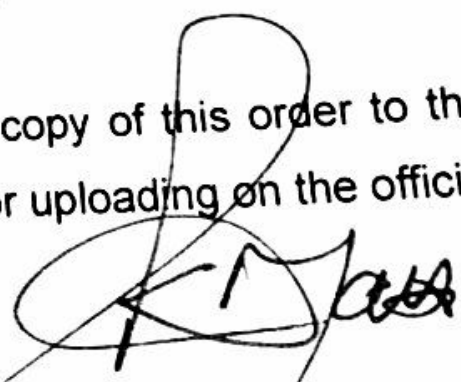
Present: None for the parties.

The matter was earlier fixed for 04.05.2020 for framing of issues.

In view of spreading of pandemic covid 19, the matter was fixed for today i.e. in the enblocked date. Today, no one has appeared through video conference.

So, the matter is ordered to be listed on 09.09.2020 for framing of issues.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
04.08.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

LIR No. 7729/16
Kuldeep Kumar vs. M/s International Instt.
Of Planning and Management.

04.08.2020

Present: None for the parties.

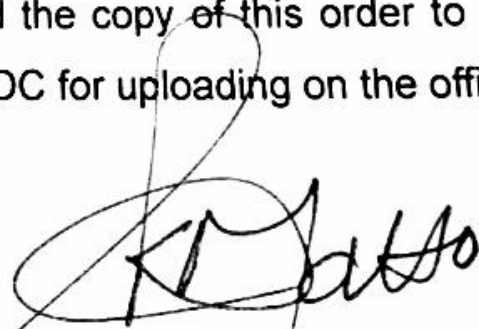
The matter was earlier fixed for 04.04.2020 for filing of rejoinder and also for framing of issues.

In view of spreading of pandemic covid 19, the matter was fixed for today i.e. in the enblocked date. Today, no one has appeared through video conference.

Ahlmad has told to the court that no rejoinder has been filed.

So, the matter is ordered to be listed on 05.09.2020 for the filing of rejoinder and for framing of issues.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
04.08.2020



LID No. 625/16
Ashok Kumar vs M/s Abhay Sons

04.08.2020

Present:-

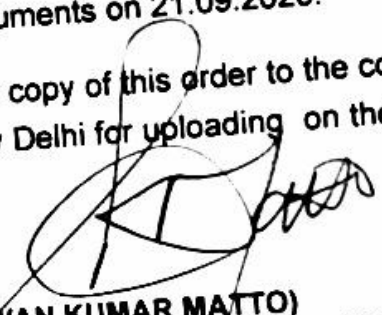
None for the parties.

The matter is fixed for today in the enblocked date for hearing final arguments, but today, no one has appeared on behalf of any of the parties through video conference, despite of service of the notice through whatsapp to the ARs of both the parties, in view of spreading of the pandemic COVID-19.

Since, this is an old matter, however, in the interest of justice, last and final opportunity is granted to the parties to argue in the matter.

Matter stands adjourned for hearing final arguments on 21.09.2020.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
04.08.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

LIR No. 3508/18
Chiranji Lal vs M/s Jindal Financial Investment Services

04.08.2020

Present:-

None for the parties.

The matter is fixed for today for hearing final arguments, but, in view of spreading of the pandemic COVID-19, no one has appeared on behalf of the parties through video conference.

Ahlmad of this court has told to the court that contact number of Id. AR for the management was not available on the record, so, the court notices could not be issued to the Id. ARs for both the parties to advance arguments through video conference.

Accordingly, the matter stands adjourned for hearing final arguments on

04.11.2020.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
04.08.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

LIR No. 1733/16
Anil Kumar vs Eastern Embroidery Collections

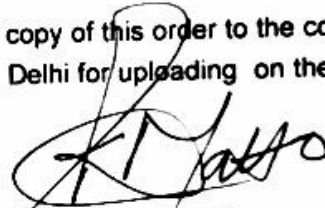
04.08.2020

Present:- None for the workman.
None for the management (Management already exparte)

The matter is fixed for today, in the enblocked date for exparte evidence of the workman, but, no one has appeared on behalf of any of the parties through video conference, in view of spreading of the pandemic COVID-19.

The matter is ordered to be listed for 24.11.2020 for exparte evidence of the workman.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
04.08.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

LCA No. 2293/19
Sita Ram Sah vs. M/s Manoj Cables Ltd.

04.08.2020

Present: None for the workman.
None for the management no.1, 2 and 3.
Management no.4 is already ex-parte.

The matter is fixed in the enblocked date i.e. today for filing of written statement by the management no.1 and 3 and also for service of management no.2.

The workman was directed to file particulars of the case, wherein, management no.2 is stated to be lodged in Bhondsi Jail. But, the workman has failed to file particulars of the said case, so, no notice is issued to the management no.2.

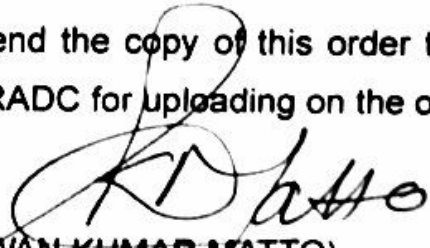
Today, no one has appeared on behalf of any of the parties, in view of spreading of pandemic covid 19.

Matter stands adjourned for filing of written statement by the management no.1 and 3 and also for service of the management no.2.

Notice to the management No.2 be issued on filing of particulars of management No.2 by the workman for the next date of hearing.

To come up on 12.11.2020.

Ahmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX

Rouse Avenue Courts
New Delhi
4/8/20.

LIR No. 7481/16
Madhuri Gupta vs M/s Lubana Overseas

04.08.2020

Present:- None for the parties.

The matter is fixed for today for hearing final arguments, but, in view of spreading of the pandemic COVID-19, no one has appeared on behalf of the parties through video conference.

~~workman~~ ^{WORKWOMAN} Ahlmad of this court has told to the court that contact number of Id. AR for the ~~workman~~ was not available on the record and he had also tried to contact with the phone number of the AR of the management, but, it is also not operative, so, the court notices could not be issued to the Id. ARs for both the parties to advance arguments through video conference.

Accordingly, the matter stands adjourned for hearing final arguments on

04.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
04.08.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

LID No. 357/16

Ravi Kumar Chauhan vs Ms Santec Automation India Pvt Ltd.

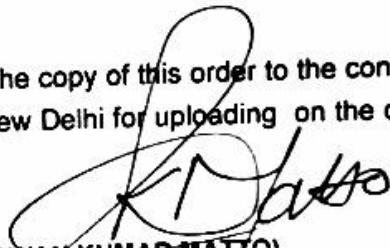
04.08.2020

Present:- None for the parties.

The matter is fixed for today in the enblocked date for evidence of the workman, but, no one has appeared on behalf of any of the parties through video conference, in view of spreading of the pandemic COVID-19.

So, the matter is ordered to be listed for evidence of the workman on 11.01.2021.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
04.08.2020

LID No. 375/16
Sh. Munna Singh vs Santec Exim P. Ltd.

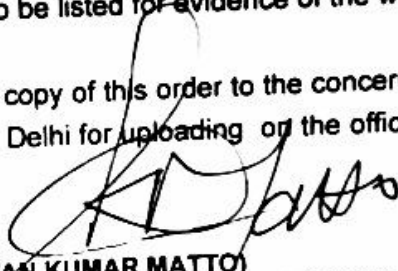
04.08.2020

Present:- None for the parties.

The matter is fixed for today in the enblocked date for evidence of the workman, but, no one has appeared on behalf of any of the parties through video conference, in view of spreading of the pandemic COVID-19.

So, the matter is ordered to be listed for evidence of the workman on 11.01.2021.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
04.08.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

LID No. 788/16

Sat Prakash vs M/s L.G. Electronics Inda Pvt Ltd.

04.08.2020

Present:-

None for workman.

None for management no.1.

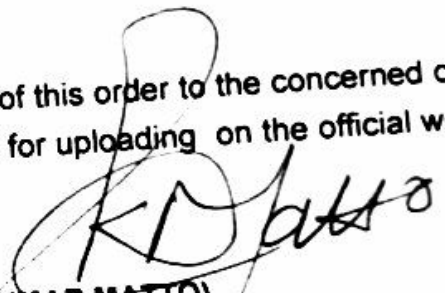
None for management no.2 (already exparte)

None for management no.3.

The matter is fixed for today in the enblocked date for evidence of the managements, but, no one has appeared on behalf of any of the parties through video conference, in view of spreading of the pandemic COVID-19.

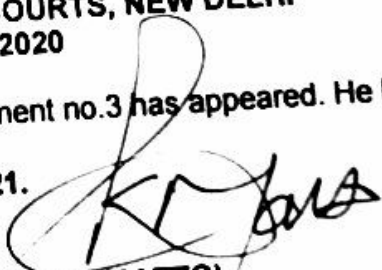
So, the matter is ordered to be listed for the evidence of the managements on **07.01.2021**. Managements are directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR in similar manner.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
04.08.2020

At 1:30 PM

At this stage Sh. Saumitra Singhal, AR for the management no.3 has appeared. He has been apprised of the order and next date of hearing.
Put up for evidence of the managements on **07.01.2021**.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
04.08.2020

LCA No. 2292/19
Chander Dev vs. M/s Manoj Cables Ltd.

04.08.2020

Present: None for the workman.
None for the management no.1, 2 and 3.
Management no.4 is already ex-parte.

The matter is fixed in the enblocked date i.e. today for filing of written statement by the management no.1 and 3 and also for service of management no.2.

The workman was directed to file particulars of the case, wherein, management no.2 is stated to be lodged in Bhondsi Jail. But, the workman has failed to file particulars of the said case, so, no notice is issued to the management no.2.

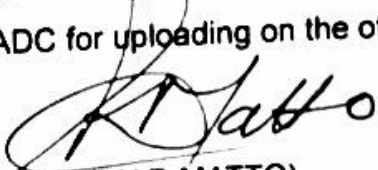
Today, no one has appeared on behalf of any of the parties, in view of spreading of pandemic covid 19.

Matter stands adjourned for filing of written statement by the management no.1 and 3 and also for service of the management no.2.

Notice to the management No.2 be issued on filing of particulars of management No.2 by the workman for the next date of hearing.

To come up on 12.11.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX

Rouse Avenue Courts
New Delhi
4/8/20

LIR No. 2695/19
Doodhnath vs. M/s MG Pvt. Ltd. (Action Shoe Group)

04.08.2020

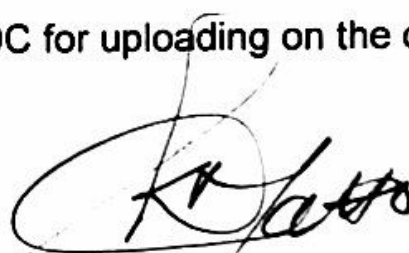
Present: None for the workman.

The matter is fixed for filing of statement of claim.

Today, on calling of the case, no one has appeared on behalf of workman through video conference, in view of spreading of pandemic covid 19.

The matter is ordered to be listed for filing of statement of claim on 05.09.2020, ~~for the same purpose.~~

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADDC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
04.08.2020



LIR No. 578/17
Rajeev Paswan vs Vima Industrial Plastics

04.08.2020

Present:- None for the parties.

The matter is fixed for today for evidence of the workman, but, no one has appeared on behalf of any of the parties through video conference, in view of spreading of the pandemic COVID-19.

So, the matter is ordered to be listed for the evidence of the workman on **08.01.2021.**

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading, on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
04.08.2020

LIR No. 77/19

Jagroop vs M/s Scientific Security Management Services

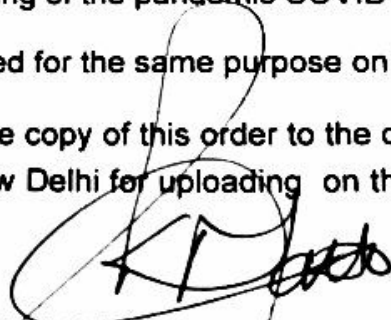
04.08.2020

Present:- None for the parties.

The matter is fixed for today in the enblocked date for filing reply and consideration on the application filed by the workman, but today, no one has appeared on behalf of any of the parties through video conference, in view of spreading of the pandemic COVID-19.

So, the matter is ordered to be listed for the same purpose on 09.11.2020.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
04.08.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

LIR No. 2955/17
Basant Lal vs Jagannath Institute of Management Sciences Jims

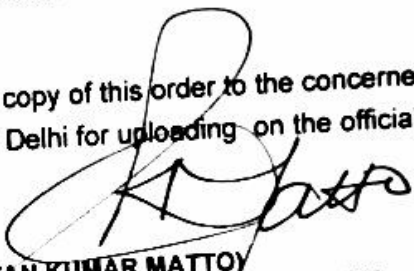
04.08.2020

Present:- None for the parties.

The matter is fixed for today in the enblocked date for cross examination of the workman, but, no one has appeared on behalf of any of the parties through video conference, in view of spreading of the pandemic COVID-19.

So, the matter is ordered to be listed on 13.01.2021 for cross examination of the workman.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
04.08.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

LIR No. 6264/16
Satyapal vs Super Lax Cable Company

04.08.2020

Present:-

None for the workman
None for the management.

The matter is fixed for today in the enblocked date for evidence of the workman, but, no one has appeared on behalf of any of the parties through video conference, in view of spreading of the pandemic COVID-19.

So, the matter is ordered to be listed for evidence of the workman on

07.01.2021.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
04.08.2020

LIR No. 4158/18
Harveer Yadav vs. M/s Aggarwal Beverages & Ors.

04.08.2020

Present: None for the parties.

The matter is fixed for today in the enblocked date for the service of the management No.2.

Earlier the notice was issued to the management No.2 on third address was received back with the report served.

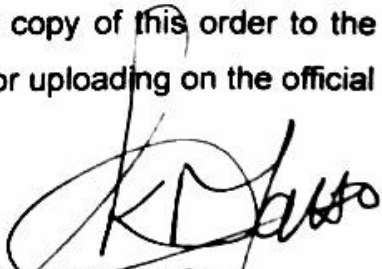
But, in view of spreading of pandemic covid 19, the matter was not taken up on 05.04.2020.

Today, on calling of the case, no one has appeared on behalf of any of the parties.

Fresh notice to the management No.2 is ordered to be issued on filing of email address and mobile phone of the management no.2 by the workman alongwith complete set of document within 10 days from today.

The matter is ordered to be listed for the service of the management no.2 on 19.10.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADDC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
04.08.2020

LIR No. 247/17
Basanti vs. M/s Guru Govind Singh Hospital

04.08.2020

Present: None for the workwoman.
None for the management No.1 and 2.
Management no.3 is already ex-parte.

The matter was earlier fixed for 04.06.2020 for awaiting corrigendum. Notice to the Assistant Labour Commissioner West was issued for sending the corrigendum. But the notice is not received.

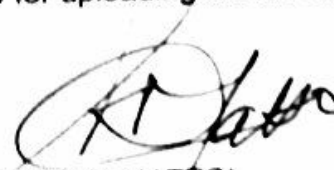
In view of spreading of pandemic covid 19, the matter was fixed for today i.e. in the enblocked date. Today, no one has appeared through video conference.

Ahmad has reported that no corrigendum has been received.

Today, on calling of the case, no one has appeared on behalf of any of the parties.

The matter is ordered to be listed on 17.10.2020 for awaiting of corrigendum.

Ahmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
04.08.2020

LIR No. 5620/16
Arvind Kumar vs Shyam Industries JB Fashion

04.08.2020

Present:-

None for the workman.

None for the management no.1

None for management no.2 (Management no.2 already exparte).

The matter is fixed for today in the enblocked date for evidence of the workman, but, no one has appeared on behalf of any of the parties through video conference in view of spreading of the pandemic COVID-19.

Matter is ordered to be listed for evidence of the workman on 06.01.2021. Workman is directed to file affidavits of the witness in the court one week prior to the next date of hearing and supply advance copy to the management no.1 or it's AR in similar manner.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
04.08.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

LIR No. 1589/16
Banarsi Mishra vs Shyam Industries JB Fashion

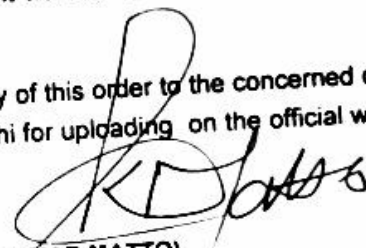
04.08.2020

Present:- None for the workman.
None for the management no.1
None for management no.2 (Management no.2 already exparte).

The matter is fixed for today in the enblocked date for evidence of the workman, but, no one has appeared on behalf of any of the parties through video conference, in view of spreading of the pandemic COVID-19.

So, matter is ordered to be listed for evidence of the workman on 06.01.2021. Workman is directed to file affidavits of the witness in the court one week prior to the next date of hearing and supply advance copy to the management no.1 or it's AR in similar manner.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
04.08.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

LID No. 171/17

Rajender Kumar vs Lally Automobiles Pvt Ltd

04.08.2020

Present:- None for the parties.

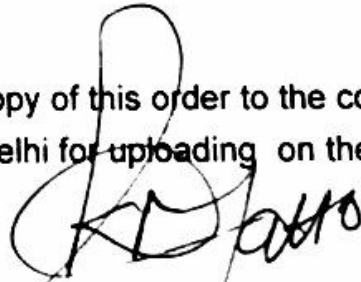
The matter is fixed for today for evidence of the management, but, no one has appeared on behalf of any of the parties through video conference, in view of spreading of the pandemic COVID-19.

So, the matter is ordered to be listed for evidence of the management on 13.01.2021. None for the parties.

The matter is fixed for today in the enblocked date for evidence of the management, but, no one has appeared on behalf of any of the party through video conference in view of spreading of the pandemic COVID-19.

So, the matter is ordered to be listed for evidence of the management on 08.01.2021. Management is directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR in similar manner.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
04.08.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

LIR No. 1921/19
Kanta vs. M/s Mother Pride School

04.08.2020

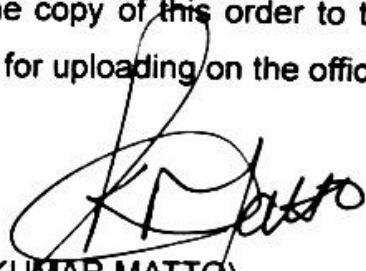
Present: None for the workwoman.

The matter is fixed for today in the enblocked date for consideration.

But today, no one has appeared on behalf of the workwoman through video conference, in view of spreading of pandemic covid 19.

So, the matter is ordered to be listed for consideration on 04.09.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
04.08.2020

LIR No. 250/17
Kanta vs. M/s Guru Govind Singh Hospital

04.08.2020

Present: None for the workwoman.
None for the management No.1 and 2.
Management no.3 is already ex-parte.

The matter was earlier fixed for 04.06.2020 for filing the amended statement of claim.

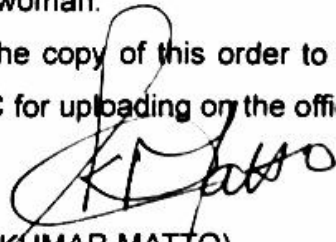
In view of spreading of pandemic covid 19, the matter was fixed for today i.e. in the enblocked date. Today, no one has appeared through video conference.

Ahlmad has reported that no amended statement of claim has been filed.

Today, on calling of the case, no one has appeared on behalf of any of the parties.

The matter is ordered to be listed on 17.10.2020 for filing amended statement of claim by the workwoman.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
04.08.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

LIR No. 6153/16
Ram Samujh vs Coco Wire

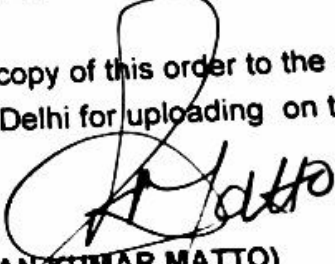
04.08.2020

Present:- None for the parties

The matter is fixed for today in the enblocked date for consideration on the application filed by the management, but, no one has appeared on behalf of any of the parties through video conference, in view of spreading of the pandemic COVID-19.

Matter is ordered to be listed for consideration on the application filed by the management on **05.11.2020**.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
04.08.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

LIR No. 4170/18
Inderbeer Singh vs Nipun Publication

04.08.2020

Present:-

Sh. Ajit Kumar Singh, Ar of the workman.
Management is already exparte.

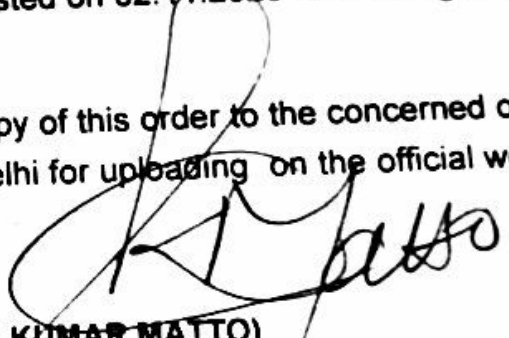
The matter is fixed for today in the enblocked date for hearing exparte arguments.

Today, the Id. AR for the workman has appeared through video conference on receiving of the notice, but, he seeks adjournment on the ground that the file is not traceable in his office, so, he is not ready to argue on the matter.

In view of the request made by Id. AR of the workman and in the interest of justice, last opportunity is granted to the Id. AR of the workman to argue on the matter.

Accordingly, matter is ordered to be listed on 02.11.2020 for hearing exparte evidence.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
04.08.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

LIR No. 254/17
Shakuntla vs. M/s Guru Govind Singh Hospital

04.08.2020

Present: None for the workwoman.
None for the management No.1 and 2.
Management no.3 is already ex-parte.

The matter was earlier fixed for 04.06.2020 for filing the amended statement of claim.

In view of spreading of pandemic covid 19, the matter was fixed for today i.e. in the enblocked date. Today, no one has appeared through video conference.

Ahlmad has reported that no amended statement of claim has been filed.

Today, on calling of the case, no one has appeared on behalf of any of the parties.

The matter is ordered to be listed on 17.10.2020 for filing amended statement of claim by the workwoman.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
04.08.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

LIR No. 1265/17

Suraj vs Executive Engineer PWD Department and Ors.

04.08.2020

Present:- None for the parties.

The matter is fixed for today in the enblocked date for filing reply and consideration on the application filed by the workman, but, no one has appeared on behalf of any of the parties through video conference in view of spreading of the pandemic COVID-19.

So, the matter is ordered to listed for reply and consideration on the application filed by the workman on 01.10.2020.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
04.08.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

LIR No 2362/19
Dinesh vs M/s S G Enterprises

04 08 2020

Present None for the parties

The matter is fixed in the emblocked date for service of the management.

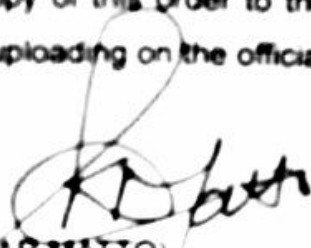
Notice issued to the management is not received back.

Today no one has appeared on behalf of any of the parties through video conference in view of spreading of Covid 19.

Fresh notice to the management is ordered to be issued on filing of email address and whatsapp mobile number of the management and complete set of document by the workman for the next date of hearing.

To come up on 19 10 2020

Ahmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
04 08 2020

LID No. 86/18
Sarfaraz Ahamad vs North Ex.Public School

04.08.2020

Present:-

None for the workman.
Sh.Santosh Singh, AR of the management.

The matter is fixed for today for evidence of the workman and also payment of the cost by the workman to the management, but, no one has appeared on behalf of the workman through video conference, in view of spreading of the pandemic COVID-19.

Matter is ordered to be listed for evidence of the workman on 12.01.2021.

Ahamad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
04.08.2020

LID No. 244/19

Pramod Kumar Tomar Ors vs Delhi Integrated Multi Model Transit System Ltd.

04.08.2020

Present:- None for the parties.

The matter is fixed for today for evidence of the managements and also for service of the court notice to the management no.2, but, no one has appeared on behalf of any of the parties through video conference, in view of spreading of the pandemic COVID-19.

So, the court notice is ordered to be issued to the AR of the management no.2 through whatsapp on the phone number as mentioned in the vakalatnama for the next date of hearing.

Matter stands adjourned for evidence of the managements and also for appearance of AR of the management no.2 on 07.01.2021. Managements are directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR in similar manner.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
04.08.2020

LID No. 437/16

Ajay Kumar vs Mangolpuri Industrial Area Phase I-II C.E.T.P. Society

04.08.2020

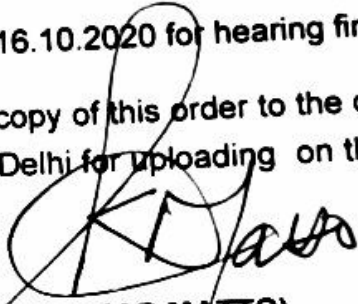
Present:-

Sh. Santosh Singh, AR of the workman.
Sh. R.K. Gupta, AR for the management.

The matter is fixed for today for hearing final arguments through video conference, but, the ld. AR for the workman seeks adjournment as he is out of station and today he is unable to advance arguments in the matter.

Accordingly, matter is ordered to be listed for 16.10.2020 for hearing final arguments.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
04.08.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

LID No. 378/16

Sh. Bhavesh Das vs Ms Santec Automation India Pvt Ltd.

04.08.2020

Present:- None for the parties.

The matter is fixed for today in the enblocked date for evidence of the workman, but, no one has appeared on behalf of any of the parties through video conference, in view of spreading of the pandemic COVID-19.

So, the matter is ordered to be listed for evidence of the workman on 11.01.2021.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
04.08.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

LCA No. 2286/19
Raj Kumar Jindal vs. M/s Manoj Cables Ltd.

04.08.2020

Present: None for the workman.
None for the management no.1, 2 and 3.
Management no.4 is already ex-parte.

The matter is fixed in the enblocked date i.e. today for filing of written statement by the management no.1 and 3 and also for service of management no.2.

The workman was directed to file particulars of the case, wherein, management no.2 is stated to be lodged in Bhondsi Jail. But, the workman has failed to file particulars of the said case, so, no notice is issued to the management no.2.

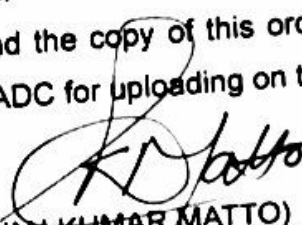
Today, no one has appeared on behalf of any of the parties, in view of spreading of pandemic covid 19.

Matter stands adjourned for filing of written statement by the management no.1 and 3 and also for service of the management no.2.

Notice to the management No.2 be issued on filing of particulars of management No.2 by the workman for the next date of hearing.

To come up on 12.11.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX

Rouse Avenue Courts
New Delhi
4/8/20

LCA No. 2288/19
Kailash vs. M/s Manoj Cables Ltd.

04.08.2020

Present: None for the workman.
None for the management no.1, 2 and 3.
Management no.4 is already ex-parte.

The matter is fixed in the enblocked date i.e. today for filing of written statement by the management no.1 and 3 and also for service of management no.2.

The workman was directed to file particulars of the case, wherein, management no.2 is stated to be lodged in Bhondsi Jail. But, the workman has failed to file particulars of the said case, so, no notice is issued to the management no.2.

Today, no one has appeared on behalf of any of the parties, in view of spreading of pandemic covid 19.

Matter stands adjourned for filing of written statement by the management no.1 and 3 and also for service of the management no.2.

Notice to the management No.2 be issued on filing of particulars of management No.2 by the workman for the next date of hearing.

To come up on 12.11.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX

Rouse Avenue Courts
New Delhi
4/8/20

LCA No. 2285/19
Ajay Kumar Mishra vs. M/s Manoj Cables Ltd.

04.08.2020

Present: None for the workman.
None for the management no.1, 2 and 3.
Management no.4 is already ex-parte.

The matter is fixed in the enblocked date i.e. today for filing of written statement by the management no.1 and 3 and also for service of management no.2.

The workman was directed to file particulars of the case, wherein, management no.2 is stated to be lodged in Bhondsi Jail. But, the workman has failed to file particulars of the said case, so, no notice is issued to the management no.2.

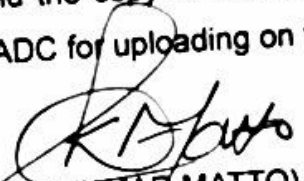
Today, no one has appeared on behalf of any of the parties, in view of spreading of pandemic covid 19.

Matter stands adjourned for filing of written statement by the management no.1 and 3 and also for service of the management no.2.

Notice to the management No.2 be issued on filing of particulars of management No.2 by the workman for the next date of hearing.

To come up on 12.11.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX

Rouse Avenue Courts
New Delhi
4/8/20

LID No. 380/16
Sh. Jitender vs Ms Santec Exim P. Ltd.

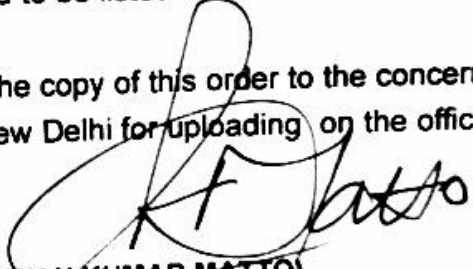
04.08.2020

Present:- None for the parties.

The matter is fixed for today in the enblocked date for evidence of the workman, but, no one has appeared on behalf of any of the parties through video conference, in view of spreading of the pandemic COVID-19.

So, the matter is ordered to be listed for evidence of the workman on 11.01.2021.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
04.08.2020

LIR No. 7668/16
Smt.Usha vs Health Department NCT of Delhi and Gorkha Security Services

04.08.2020

Present:- **None for the parties.**

The matter is fixed for today in the enblocked date for evidence of the managements, but, no one has appeared on behalf of any of the parties through video conference, in view of spreading of the pandemic COVID-19.

Accordingly, matter is ordered to be listed for evidence of the managements on **06.01.2021**. Managements are directed to file affidavits of the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR in similar manner.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
04.08.2020

LCA No. 2289/19
Jagdamba Prasad vs. M/s Manoj Cables Ltd.

04.08.2020

Present: None for the workman.
None for the management no.1, 2 and 3.
Management no.4 is already ex-parte.

The matter is fixed in the enblocked date i.e. today for filing of written statement by the management no.1 and 3 and also for service of management no.2.

The workman was directed to file particulars of the case, wherein, management no.2 is stated to be lodged in Bhondsi Jail. But, the workman has failed to file particulars of the said case, so, no notice is issued to the management no.2.

Today, no one has appeared on behalf of any of the parties, in view of spreading of pandemic covid 19.

Matter stands adjourned for filing of written statement by the management no.1 and 3 and also for service of the management no.2.

Notice to the management No.2 be issued on filing of particulars of management No.2 by the workman for the next date of hearing.

To come up on 12.11.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX

Rouse Avenue Courts
New Delhi
4/8/20

LCA No. 2284/19

Om Prakash Khuswah vs. M/s Manoj Cables Ltd.

04.08.2020

Present: None for the workman.
None for the management no.1, 2 and 3.
Management no.4 is already ex-parte.

The matter is fixed in the enblocked date i.e. today for filing of written statement by the management no.1 and 3 and also for service of management no.2.

The workman was directed to file particulars of the case, wherein, management no.2 is stated to be lodged in Bhondsi Jail. But, the workman has failed to file particulars of the said case, so, no notice is issued to the management no.2.

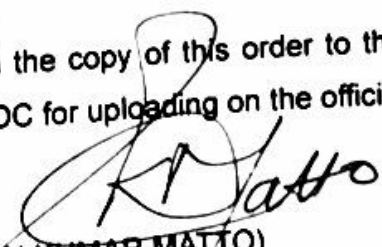
Today, no one has appeared on behalf of any of the parties, in view of spreading of pandemic covid 19.

Matter stands adjourned for filing of written statement by the management no.1 and 3 and also for service of the management no.2.

Notice to the management No.2 be issued on filing of particulars of management No.2 by the workman for the next date of hearing.

To come up on 12.11.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts
New Delhi
4/8/20

LIR No. 8884/16
Swami Nath vs Parado Security Agency

04.08.2020

Present:- Sh. Ajit Kumar Singh, AR for the workman has appeared through video conference.
None for the management (management is already exparte).

The matter is fixed for today for remaining ex.pare evidence of the workman.

The Id.AR for the workman seeks adjournment as the workman is desirous to summon the Labour Inspector.

In view of the request made by the AR of the workman, matter is ordered to be listed for remaining exparte evidence of the workman on 27.11.2020.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
04.08.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

LIR No. 252/17

Rani vs. M/s Guru Govind Singh Hospital

04.08.2020

Present: None for the workwoman.
None for the management No.1 and 2.
Management no.3 is already ex-parte.

The matter was earlier fixed for 04.06.2020 for filing the amended statement of claim.

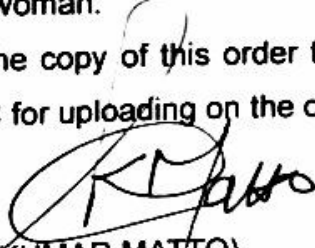
In view of spreading of pandemic covid 19, the matter was fixed for today i.e. in the enblocked date. Today, no one has appeared through video conference.

Ahlmad has reported that no amended statement of claim has been filed.

Today, on calling of the case, no one has appeared on behalf of any of the parties.

The matter is ordered to be listed on 17.10.2020 for filing amended statement of claim by the workwoman.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
04.08.2020

LIR No. 6151/16
Ram Sakal Prasad vs Coco Wire

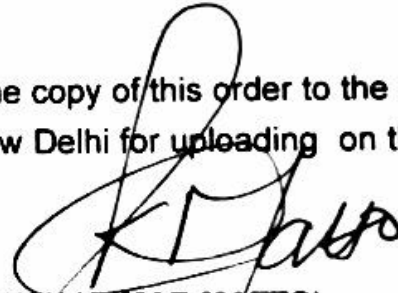
04.08.2020

Present:- None for the parties

The matter is fixed for today in the enblocked date for consideration on the application filed by the management, but, no one has appeared on behalf of any of the parties through video conference, in view of spreading of the pandemic COVID-19.

Matter is ordered to be listed for consideration on the application filed by the management on **05.11.2020**.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
04.08.2020



REDMI NOTE 5 PRO
MI DUAL CAMERA

LCA No. 2291/19
Joginder vs. M/s Manoj Cables Ltd.

04.08.2020

Present: None for the workman.
None for the management no.1, 2 and 3.
Management no.4 is already ex-parte.

The matter is fixed in the enblocked date i.e. today for filing of written statement by the management no.1 and 3 and also for service of management no.2.

The workman was directed to file particulars of the case, wherein, management no.2 is stated to be lodged in Bhondsi Jail. But, the workman has failed to file particulars of the said case, so, no notice is issued to the management no.2.

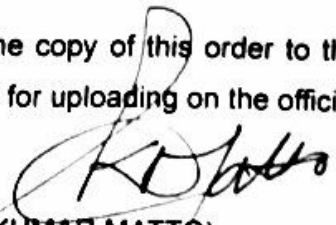
Today, no one has appeared on behalf of any of the parties, in view of spreading of pandemic covid 19.

Matter stands adjourned for filing of written statement by the management no.1 and 3 and also for service of the management no.2.

Notice to the management No.2 be issued on filing of particulars of management No.2 by the workman for the next date of hearing.

To come up on 12.11.2020.

Ahmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX

Rouse Avenue Courts
New Delhi
4/8/20

LCA No. 2287/19
Pushkar Singh vs. M/s Manoj Cables Ltd.

04 08 2020

Present None for the workman
None for the management no 1, 2 and 3
Management no 4 is already ex-parte

The matter is fixed in the enblocked date i.e. today for filing of written statement by the management no 1 and 3 and also for service of management no 2

The workman was directed to file particulars of the case, wherein, management no 2 is stated to be lodged in Bhondsi Jail. But, the workman has failed to file particulars of the said case, so, no notice is issued to the management no 2

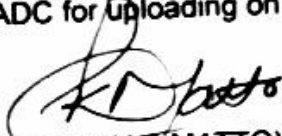
Today, no one has appeared on behalf of any of the parties, in view of spreading of pandemic covid 19

Matter stands adjourned for filing of written statement by the management no 1 and 3 and also for service of the management no.2.

Notice to the management No.2 be issued on filing of particulars of management No.2 by the workman for the next date of hearing.

To come up on 12.11.2020.

Ahmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX

Rouse Avenue Courts
New Delhi
4/8/20

REDMI NOTE 5 PRO
MI DUAL CAMERA

LID No. 550/19
Jawahar vs. M/s Corporate Solutions (C.S. Security) Pvt. Ltd. & Ors.

04.08.2020

Present: None for the workman.
None for the management No.1.
None for the management No.2. (Defence of
management No.2
already struck off)

The matter was earlier fixed for 04.05.2020 for filing of fresh address of the management No.1 and also for its service. But, Ahlmad has reported no fresh address of the management No.1 has been filed by the workman, hence, notice is not issued to the management no.1.

In view of spreading of pandemic covid 19, the matter was fixed for today i.e. in the enblocked date. Today, no one has appeared through video conference.

So, the workman is directed to file email address or mobile phone number of the management no.1 within 10 days, so, that the notice to the management No.1 may be issued to the management No.1 through whatsapp or email for the next date of hearing.

To come up on 26.10.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX

Rouse Avenue Court's
New Delhi
4/8/20

LIR No. 253/17
Shakuntla vs. M/s Guru Govind Singh Hospital

04.08.2020

Present: None for the workwoman.
None for the management No.1 and 2.
Management no.3 is already ex-parte.

The matter was earlier fixed for 04.06.2020 for filing the amended statement of claim.

In view of spreading of pandemic covid 19, the matter was fixed for today i.e. in the enblocked date. Today, no one has appeared through video conference.

Ahlmad has reported that no amended statement of claim has been filed.

Today, on calling of the case, no one has appeared on behalf of any of the parties.

The matter is ordered to be listed on 17.10.2020 for filing amended statement of claim by the workwoman.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
04.08.2020



LCA No. 2290/19
Danveer Singh vs. M/s Manoj Cables Ltd.

04.08.2020

Present: None for the workman.
None for the management no.1, 2 and 3.
Management no.4 is already ex-parte.

The matter is fixed in the enblocked date i.e. today for filing of written statement by the management no.1 and 3 and also for service of management no.2.

The workman was directed to file particulars of the case, wherein, management no.2 is stated to be lodged in Bhondsi Jail. But, the workman has failed to file particulars of the said case, so, no notice is issued to the management no.2.

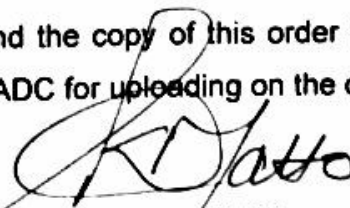
Today, no one has appeared on behalf of any of the parties, in view of spreading of pandemic covid 19.

Matter stands adjourned for filing of written statement by the management no.1 and 3 and also for service of the management no.2.

Notice to the management No.2 be issued on filing of particulars of management No.2 by the workman for the next date of hearing.

To come up on 12.11.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX

Rouse Avenue Courts
New Delhi
4/8/20

LIR No. 3865/18
Sant Lal vs. M/s Footwear Klick Indi Pvt. Ltd.

04.08.2020

Present: None for the parties.

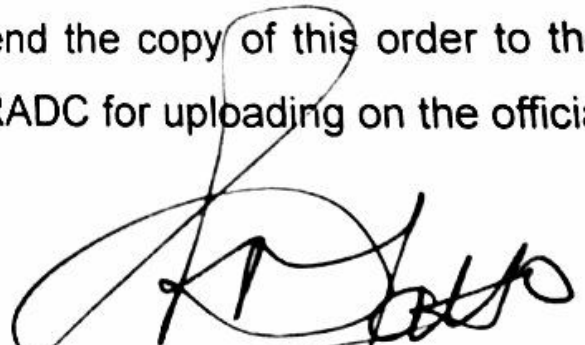
The matter was earlier fixed for 04.05.2020 for filing of rejoinder and also for framing of issues.

In view of spreading of pandemic covid 19, the matter was fixed for today i.e. in the enblocked date. Today, no one has appeared through video conference.

Ahlmad has told to the court that no rejoinder has been filed.

So, the matter is ordered to be listed on 07.09.2020 for the filing of rejoinder and for framing of issues.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
04.08.2020



7137/16
LIR No. 7458/16
Rana Pratap vs. M/s Denso India Ltd.

04.08.2020

Present: None for the parties.

The matter was earlier fixed for 04.05.2020 for awaiting corrigendum.

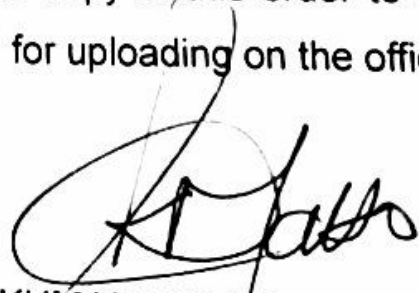
But, in view of spreading of pandemic covid 19, the matter was fixed for today i.e. in the enblocked date. Today, no one has appeared through video conference.

Ahlmad has reported that no corrigendum has been received.

Today, on calling of the case, no one has appeared on behalf of any of the parties.

The matter is ordered to be listed on 17.10.2020 for awaiting of corrigendum.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
04.08.2020